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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT ~~10.30 AM~~ ON 29-01-2020
02.00 PM

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/857/2019 IN MA/216/2019 IN
PETITION NUMBER : CP/468/IB/2017
NAME OF THE PETITIONER(S) : SHARK DYEING MILLS
NAME OF THE RESPONDENT(S) : G V RAVIKUMAR & 2 OTHERS
UNDER SECTION : SEC 39 OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	B. Dhanaraj	in re liquidation	B. Dhanaraj
2)	Anil Kumar	for petitioner	Anil Kumar
3)	CA. G. V. RAVIKUMAR	Liquidator	G. V. R.

ORDER

Learned Counsels for the Applicant as well as Counsel for the Liquidator are present. It is brought to the notice of this Tribunal by the Counsel for the Liquidator that recently a communication has been sent on 28.01.2020 by e-mail by the Applicant and the Counsel for the Liquidator seeks to rely on the same. However, the Counsel for the Liquidator is directed to file the same along with an affidavit as required by the provisions of Section 65B of the Indian Evidence Act, 1872 read with provisions of Information Technology Act, 2000. A copy of the communication shall also be furnished to the Counsel for the Respondent. In the circumstances, post this application as well as other application i.e. MA/216/2019 on 18.02.2020.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)